

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF  
**[VIVEK BROTHERS PVT LTD]**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Vivek Brothers Pvt Ltd
2.	Date of incorporation of corporate debtor	09 <sup>th</sup> September, 1983
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC)- Kolkata
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U51909WB1983PTC036756
5.	Address of the Registered Office and Principal Office (If Any) of Corporate Debtor	Mahaveer Apartment, DE-15, Baguihati, Desh Bandhu Nagar, North 24 Parganas, Kolkata, West Bengal-700059
6.	Insolvency commencement date in respect of corporate debtor	17 <sup>th</sup> December, 2024 - Date of Order of pronouncement of Order and the order was received on 18 <sup>th</sup> December, 2024
7.	Estimated date of closure of insolvency resolution process	15 <sup>th</sup> June, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Subodh Kumar Agrawal, IBBI/IPA-001/IP-P00087/2017-18/10183
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1, Ganesh Chandra Avenue, 3 <sup>rd</sup> Floor, Room No 301, Kolkata- 700013 Mail id - <a href="mailto:subodhka@gmail.com">subodhka@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1, Ganesh Chandra Avenue, 3 <sup>rd</sup> Floor, Room No 301, Kolkata- 700013 Mail id - <a href="mailto:cirp.vivekbros@gmail.com">cirp.vivekbros@gmail.com</a>
11.	Last date for submission of claims	31 <sup>st</sup> December, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> Physical Address: NA.

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the **M/s Vivek Brothers Pvt Ltd** on 17<sup>th</sup> December, 2024.

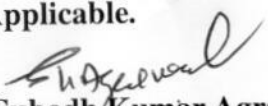
The creditors of **M/s Vivek Brothers Pvt Ltd**, are hereby called upon to submit their claims with proof on or before **31st December, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA- **Not Applicable**.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 18/12/2024  
Place: Kolkata

  
CA Subodh Kumar Agrawal  
Interim Resolution Professional of  
Vivek Brothers Pvt Ltd  
IBBI/IPA-001/IP-P00087/2017-18/10183  
AFA Valid till 31/12/2025